

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 2073
TO BE ANSWERED ON 20.12.2022**

RESTRICTION TO OTT PLATFORMS

2073. SHRI D.K. SURESH:

SHRIMATI SUMALATHA AMBAREESH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is true that India emerges as world's fastest growing OTT market and if so, the details thereof;

(b) whether the Government has introduced any new rules to regulate the OTT service providers and digital content providers in the country;

(c) if so, the details thereof and if not, the reasons therefor and the time by which the Government is likely to introduce a regulation or impose/planning to impose any restrictions on OTT; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR):

(a): Rapid adoption and expansion of internet infrastructure, alongwith low internet prices, has led to enormous growth of Over-the-Top (OTT) platforms and their viewership in India.

(b) to (d): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25th February, 2021 under Information Technology Act, 2000 which inter alia provides for publishers of online curated content (OTT platforms) to adhere to a Code of Ethics laid down in the Rules.

The Rules also provide for a three-tier grievance redressal mechanism to look into grievances/ complaints relating to violation of the Code of Ethics by the publishers (OTT platforms).

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